

IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL

PRESENT: Selvi. M.K. Jamuna, M.L.,  
Principal Sessions Judge, Dindigul.

Thursday, the 05<sup>th</sup> day of August 2021

CrI.M.P. No.2365/2021  
CNR No.TNDG01-003579-2021

Thirunavukkarasu, 57/2021 (For BEST BLUE METALS)  
S/o. Karuppaiya

.. Petitioner/Owner of the Vehicle

/vs/

1. The District Collector, Dindigul.
2. The Revenue Divisional Officer, Dindigul.
3. The Assistant Director,  
Department of Geology and Mining, Dindigul.
4. The Tahsildar, Nilakottai
5. State through Inspector of Police, Batlagundu P.S.  
Cr. No.929/2020

.. Respondents/Complainant

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.A.Vijayakumar, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed U/s.438 Cr.P.C. petitioner/Owner of vehicle prays to extend time to surrender as per order in CrI.M.P. No.855/2020 dated 07.08.2020 for the offences U/s.21(1) of TN MM(R&R) Act in the case in Cr. No.929/2020 of Batlagundu Police Station.

The learned counsel for the petitioner/ Owner of the vehicle contended that the petitioner was granted interim custody of his Tractor Bearing Regn.No.TN 88 V 5388 by this Court as per order in CrI.M.P. No.855/2020 dated 07.08.2020 with conditions and to execute his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate, Nilakottai, that this petitioner has complied first two conditions, but due to Covid-19 Pandemic and nationwide lock down, the petitioner/owner of the vehicle was unable to surrender and produce substantial sureties before the Court within the stipulated time and therefore he prays to extend time for surrender.

The learned Public Prosecutor has not raised any serious objection.

Amended as per Memo Order dated 12.8.21

  
PDT

Online submission of either side heard. Considering the reasons stated by the petitioner/owner of vehicle for non compliance of the condition within the stipulated time and also considering the facts and circumstances of the case this court inclines to extend two weeks time to execute his own bond for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Judicial Magistrate Nilakottai on or before 19.08.2021 and execute his own bond for a sum of Rs.10,000/- with two sureties for a like sum each to the satisfaction of the said Magistrate without fail and also the petitioner is directed to comply with conditions as imposed by this Court in the Crl.M.P. No.855/2020 dated 07.08.2020 without any deviation except 1 to 4<sup>3</sup> and the petition is allowed accordingly.

Pronounced by me, this the 05<sup>th</sup> day of August 2021.

*Alley*  
5/8/21

Principal Sessions Judge,  
Dindigul

- > Since this order is electronically generated, and issued with digital Signature.
- > This order is available in E-Courts Official Web Site,  
"<https://districts.ecourts.gov.in/case status/case number>"

**Copy to**

The Judicial Magistrate, Nilakottai  
The Public Prosecutor, Dindigul.

The Inspector of Police, Batlagundu PS.,

Thiru.A.Vijayakumar, Advocate  
for the petitioner.

To ensure social distancing, they are requested to  
download the order from the official web site link.

*Amended as per Memo order dated 12.8.21*

*Alley*  
PDI